IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, REGIONAL BENCH : ALLAHABAD

ST/51848/2014-CU[DB]

(Arising out of Order-in-Appeal No.GZB-EXCUS-000-APP-196 & 197-13-14 dated 19.12.2013 passed by Commissioner(Appeals), Customs, Central Excise & Service Tax, Ghaziabad.)

M/s. Advance Steel Tubes Ltd.

…APPELLANT(S)

VERSUS

Commissioner of Customs, Central Excise & Service Tax, Ghaziabad

RESPONDENT (S)

APPEARANCE

Absent on call for the Appellant (s)
Shri Mohd. Altaf (Asstt. Commr.) (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION 03.08.2018

FINAL ORDER NO.71758/2018

Per Mrs.Archana Wadhwa :

The matter is listed today for ascertaining compliance with the stay order No.52917/2015 dated 11.08.2015 vide which the appellant was directed to deposit an amount of Rs.4.00 Lakhs as a condition of hearing of his appeal in terms of the provisions of Section 35F of the Central Excise Act, 1944.

2. Neither anybody appeared on behalf of the appellant, nor is there any compliance report on record. Accordingly we dismiss the appeal for

non-compliance with the provisions of section 35F read with the Stay Order referred (supra).

(Dictated and pronounced in the open Court.)

SD/ SD/

(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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